

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 337 OF 2020

Sunil Deshpande

..... Petitioner

*V e r s u s*

State of Goa & anr.

..... Respondents

Mr. Gaurish Agni, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for the Respondent nos. 1 and 2.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 15<sup>th</sup> December, 2020

P.C.

1. At the request of Mr. Gaurish Agni, learned Counsel for the petitioner, we grant leave to the petitioner to amend the petition. Amendment to be carried out within one week and amended petition to be served on the respondents.

2. If the respondents wish to file any reply to the amended petition, they may do so within two weeks from the date of receipt of the amended copies.

If the petitioner wishes to file any rejoinder, the petitioner is also granted liberty to do so within one week from the date of the receipt of the reply.

3. Stand over to 11<sup>th</sup> January, 2021.

M. S. JAWALKAR, J.

M. S. SONAK, J.

arp/\*